

DIVISION BENCH

S-2

COURT - II

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/4(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16<sup>TH</sup> JANUARY, 2023, 02:00 P.M**

IN THE MATTER OF	INDIAN BANK VS SHREYA BANSAL
UNDER SECTION	SECTION 95(1)

**Counsel/ Authorised Representative appeared through physically/Video Conference:**

Mr. Santoh Kumar Ray, Adv. ] For the Financial Creditor  
Ms. Rituparna Sanyal, Adv. ]  
Ms. Sumana Mukherjee, Adv. ]

**O R D E R**

1. Learned Counsel for the Financial Creditor present. This application has been filed under section 95(1) of the Code.
2. The Hon'ble High Court of Calcutta has in **WPA 20315 of 2021**, in the matter of **Arun Kumar Jagatramka Vs. Union of India & Ors.** challenging the vires of Section 94 to 100 of IBC,2016, has stayed further proceedings in the matter on 15/06/2022.
3. Referring to an order of Hon'ble Supreme Court of India dated 29/04/22, the said order of the Hon'ble Calcutta High Court has restrained the personal guarantor from transferring or alienating or disposing of any of his assets or beneficial interest until the matter is heard out. This stipulation, which is reiterated by Hon'ble Supreme Court in another order dated 08/07/2022 in **Writ Petition no 478/2022**, would apply in this matter as well.
4. In view of the above, we adjourn this matter to **13/03/2023**, with liberty to mention the matter if the judgment of Hon'ble Supreme Court's is received earlier.

**Balraj Joshi  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**